(c) The quantity of edible oils to be imported this year will largely depend on the ensuing kharif crops of edible oilseeds and availability of foreign exchange for importing edible oils. As such, it is not possible to indicate the quantity of edible oils to be imported this year. However, the quantity of oil imported during the last three years was as under:--

year (Financial)	Import (lakh M.Ts.)	
1	2	
1987-88	19.67	
19 <b>88</b> -89	10.89	
1989-90	2.96	

(d) At present only refined, bleached and deodorised palmolein is being imported and this oil originates in Malaysia and Indonesia. Since the entire quantity of import for this year has neither yet been decided nor contracted for, it is not possible to give the rate of the oil to be imported this year. However, the rates of Palmolein imported during the last three years were as under:-

Year (Financial)	Average C.I.F. Contract Price PMT	
1	2	
1987-88	Rs. 5,264/-	
1988-89	Rs. 6,652/-	
1989-90	Rs. 5,832/-	

(e) The imported edible oil is being distributed through the network of the Public Distribution System only. The responsibility of fair and purposeful distribution of oil through PDS is primarily of the States. Nevertheless. the Centre has been advising States from

time to time to gear up their enforcement machinery to ensure that the oil meant for PDS is properly utilised and its diversion to black-market does not take place. Moreover, the Centre is getting a certificate from the State Governments to the effect that the edible oil allocated to them for a particular month was actually utilised under PDS.

## [Translation]

## Flood affected areas in Bihar

- 463. SHRI JANARDAN TIWARI: WIII the Minister of WATER RESOURCES be pleased to state:
- (a) the districts that have been declared flood-affected areas in Bihar?
- (b) the area in hectares affected by floods and its percentage of the total area of the State: and
- (c) the amount of Central assistance provided to Bihar as flood relief?

THE MINISTER OF STATE OF THE MINISTRY OF WATERRESOURCES (SHRI MANUBHAI KOTADIA): (a) During this year 10 districts have been declared flood affected so far by Government of Bihar.

- (b) About 16% of the State's area i.e. 2.70 lakh hectares is affected by floods.
- (c) An amount of Rs. 6.56 crores has been released so far for calamity relief during this year.

## Flood Control and Irrigation Projects of Bihar pending with union Government

- 464. SHRI JANARDAN TIWARI: Will the Minister of WATER RESOURCES be pleased to state:
  - (a) the number of flood-control and

irrigation projects of Bihar pending with Union Government; and

(b) the details of these projects and the reasons for delay in according clearance to these projects?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI MANUBHAI KOTADIA): (a) and (b). 4 flood control and 9 major and medium irrigation schemes have been appraised techno-economically and recommended to the planning Commission. Replies to the comments on 6 flood control schemes and 12 major and medium irrigation schemes are awaited from the State Government. Examination of 6 flood control schemes and 6 major and medium irrigation schemes has not been completed.

[English]

## Allocation for Punjab for Tribal Subplan and Special Component Plan

- 465. SHRI KAMAL CHAUDHRY: Will the Minister of WELFARE be pleased to state:
- (a) the allocations made to Punjab for tribal sub-plan and special component plan during the last three years; and
- (b) the number of families benefited in Punjab, district-wise, under the above projects and during the above period?

THE MINISTER OF LABOUR AND WELFARE (SHRI RAM VILAS PASWAN): (a) The Government of Punjab has informed the State plan Outlays, Special Component Plan Outlays and Special Central Assistance, which is an additive to the Special Component Paln as detailed below:—

(Rs. in lakh)

Year	State Plan Outlay Plan	Special Component	Special Central Assistance
1	2	3	4
1987-88	79031.00	2662.11	697.07
1988-89	70000.00	2976.63	649.23
1989- <b>9</b> 0	78900.00	4392.31	618.64

As no community has been specified as Scheduled Tribes in the State, there is no Tribal Sub-Plan in the State.

(b) According to State Government district-wise figures regarding number of families benefitted is not available and is being collected. It has also been stated that family is not essentially the unit for extending

benefits to Scheduled Castes under Special Component Plan.

However, under Point 11 (1) of 20 Point Programme in which families are taken as a unit; the benefit is being extended exclusively to Scheduled Castes families. The number of Scheduled Castes families benefited under point 11 (1) of 20 Point Pro-